

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 611
41/241- 242/ND/2019

IN THE MATTER OF:

Mrs. Madhu Verma and Anr.

...APPLICANT

Vs.

M/s. Majestic Holdings Pvt. Ltd. and Ors.

...RESPONDENT

Section

U/s 241-242

Order delivered on 14.09.2023
(Virtual Hearing)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Mr. Abhimanyu Bhandari, Mr.
Arjun Syal and Mr. Shreyan Das,
Adv.

For the Respondent

:Mr. Sunil Dala, Sr. Adv., Adv.
Swapnil Gupta, Adv. Abhinav
Mishra, Adv. Manisha Saroha,
Adv. Arun Arora

ORDER

CA/322/2023

Ld. Counsel on behalf of the Applicant is present. Ld. Sr. Counsel on behalf of Respondent is present and accepts notice on behalf of Respondent and sought 2 weeks time to file their reply. Time prayed is granted. List on **02.11.2023** alongwith all other IAs and matter will be heard through physical mode.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)